

(c) whether the recent fall in membership of existing organisations recognised for I. L. C. and the offspring of new Central Organisations, would be taken into consideration at the time of this revision ?

THE MINISTER OF LABOUR AND REHABILITATION/श्रम और पुनर्वासि मंत्री (SHRI R. K. KHADILKAR): (a) The matter is under consideration.

(b) The purpose is to make the working of the Tripartite Consultative Machinery, including the Indian Labour Conference and the Standing Labour Committee, more effective.

(c) The question of representation of National Trade Union organisations on the National Tripartite, including minimum qualifying membership, was considered by the Indian Labour Conference at its 27th Session held at New Delhi on the 22nd and the 23rd October, 1971 but no conclusion was reached. Government has also not taken any decision in this regard.

EMPLOYED WORKMEN IN THE NATIONALISED COAL MINES

396. SHRI DWIJENDRALAL SENGUPTA: Will the Minister of STEEL AND MINES/इस्पात और खान मंत्री be pleased to state:

(a) whether Government have made any assessment as to its obligations on the workmen employed in the nationalised coal mines; and

(b) what was the number of such workmen, in mines, mine offices, Head offices or in the Registered offices of the coal companies who will come within the scope of such nationalised coal mines ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES/इस्पात और खान मंत्रालय में राज्य मंत्री (SHRI SHAH NAWAZ KHAN): (a) and (b) The position *vis-a-vis* the workmen is being assessed and information being collected which will be laid on the Table of the House as soon as it is received.

A. O. C. LABOUR UNION, ASSAM

397. SHRI GOLAP BARBORA: Will the Minister of LABOUR AND REHABILITATION/श्रम और पुनर्वासि मंत्री be pleased to state:

(a) whether it is a fact that the A. O. C. Union, Labour in the Assam Oil company, was derecognised by the Management several years back;

(b) whether in a verification conducted by the Government in 1966 it was proved that the A. O. C. Labour Union enjoyed support of more workmen than the recognised Petroleum Workers Union;

(c) whether it is also a fact that the 19th meeting of the Central implementation and evaluation Committee decided that the majority union should be recognised, while the 20th meeting of the said committee decided for fresh verification; if so, the reasons therefor;

(d) whether fresh verification has been conducted and whether the majority of the A. O. C. Labour Union has been again established; and

(e) if so, what steps are being taken for restoring the recognition to this Union by the Management ?

THE MINISTER OF LABOUR AND REHABILITATION/श्रम और पुनर्वासि मंत्री (SHRI R. K. KHADILKAR): (a) and (b) Yes.

(c) Yes, the matter was discussed in the 19th meeting of Central Implementation and Evaluation Committee held on November 25, 1970 and the Committee had decided that A. O. C. Labour Union should be granted recognition on the basis of verification of membership already carried out. However on hearing the views expressed by the representatives of the management and the contending Unions, the committee, in its 20th Session, held on August 4-5, 1971 decided that a fresh verification of membership of the eligible unions in the Assam Oil Company be conducted.

(d) and (e) Verification has since been completed and the verification report is under examination. Further action in the matter will be taken in accordance with the procedure laid down under the Code.